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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

419

1995

Mr. K. C. Mohanty  
R-2 GA. (State)

Mr. S. B. Jena, ASC

for R-1  
Mr. U. B. Mohapatra  
ASC

Asina Kumar Upadhyay, Applicant(s)

V. O. I. 8 Versus

Respondent(s)

Sr. No	Date	Orders	Office note as to action ( if any ) taken on order
1	25/7/95 16-8-95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S Registrar</p> <p>Admit. Dr. M. R. Panda,</p> <p>learned counsel for the applicant, has given up reliefs mentioned against <del>xxxxx</del> para 8(iii) and 8(iv). He may, if he is so advised, file a separate Original Application. Consequently <del>no</del> only the reliefs (i), (ii) and (v) stand, as far as this O.A. is concerned.</p> <p>Shri K. C. Mohanty, learned Government Advocate, was also heard regarding the interim order prayed for. No interim orders are passed in this case. Issue notice to the Respondents. Counter-affidavit shall be filed within four weeks. The matter may be listed thereafter.</p> <p style="text-align: right;">S 8/6/82 MEMBER (ADMN.)</p>	<p>1. P.O. fee Rs 50/- has been filed.</p> <p>D.B. 25/7/95</p> <p>In this application, the Petitioner v/s 1995 CAT Act has filed for his Discretion.</p> <p>D.B. 25/7/95</p> <p style="text-align: right;">S/8/82 Registrar S 25.07.95</p> <p style="text-align: right;">Fev/ Dantibh Dantibh Dr.</p> <p style="text-align: right;">Bench 14/8/82</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>2. ORDER DT. 22-3-2002.</p> <p>Heard Mr. Panda, learned counsel for the Applicant, Mr. Mohanty, learned Government Advocate and Mr. U. B. Mohapatra, learned Additional Standing Counsel appearing for the Union of India. Challenging the Disciplinary Proceedings, the present Applicant has filed this OA. Today Mr. Mohanty, learned GA has produced before us Govt. order dt. 23.11.98 wherein the proceedings initiated against the Applicant has been dropped. In that view of the matter, this case has become infructuous and the same is accordingly dismissed as being infructuous.</p> <p style="text-align: right;">m/s Member (Admn.) Member (Judic.)</p>	<p>Notice with copy of order dt. 16.8.95 sent to all respects by regd post AD.</p> <p><u>Shrikant</u> <u>Member</u> 21/8 21.08.95 S. O</p> <p>A.D. from R-2 not returned</p> <p>R-1 has no appearance although notice was duly served.</p> <p><u>Shrikant</u> <u>Member</u> 18/9</p> <p>Registration order dt. 26.9.95 Await A.D. put up after vacation.</p> <p><u>Shrikant</u> Registrar from R-2 A.D. not returned. R-1 has no appearance.</p> <p><u>Shrikant</u> <u>Member</u> 20/9</p> <p>Registration</p>